

**IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
(Special Original Jurisdiction)**

THURSDAY, THE THIRTEENTH DAY OF NOVEMBER
TWO THOUSAND AND TWENTY FIVE

PRESENT

**THE HON'BLE THE CHIEF JUSTICE APARESH KUMAR SINGH
AND
THE HON'BLE SRI JUSTICE G.M. MOHIUDDIN**

WRIT PETITION NO: 30288 OF 2025

Between:

U. Akki Reddy IRSE, S/o U. Prakash Reddy, aged 42 years, Occ. Deputy Chief Engineer / Track I (Group A), O/o Principal Chief Engineer, South Central Railway, Rail Nilayam, Secunderabad - 500071. R/o Flat No. 201, Kalpataru Apartment, H.No. 1-1-775/4, Gandhi Nagar, Hyderabad-500080.

...PETITIONER

AND

1. Union of India, Rep. by The Director (Establishment) (Special), Railway Board, Ministry of Railways, New Delhi- 110001.
2. The General Manager, South Central Railway, Rail Nilayam, Secunderabad - 500071.
3. The General Manager, West Central Railway, Jabalpur, Madhya Pradesh- 482001.
4. The Principal Chief Engineer, South Central Railway, Rail Nilayam, Secunderabad-500071.
5. The Principal Chief Personnel Officer, Headquarters Office, Personnel Branch, South Central Railway, Rail Nilayam, Secunderabad-500071

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ, Order or direction more particularly one in the nature of Certiorari by calling for the order dated 25.09.2025 of the Central Administrative Tribunal, Hyderabad Bench in O.A. No. 940 of 2025 and the Office Order No. E(O)III-2025/TR/462 dated 12.09.2025 transferring the petitioner from South Central Railway, Secunderabad to West Central Railway along with any other consequential orders including Office Order dated 16.09.2025, and quash and

set aside the order of the Tribunal dated 25.09.2025 along with the Office Order No. E(O)III-2025/TR/462 dated 12.09.2025 and direct the respondent Railways to continue the petitioner in South Central Railway, Secunderabad with all consequential benefits.

Prayer is amended as per Court Order dated 13.11.2025 vide I.A.No.4 of 2025 in W.P.No.30288 of 2025.

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the operation of the Office Order No. E(O)III-2025/TR/462 dated 12.09.2025 along with any other consequential orders including Office Order dated 16.09.2025.

Counsel for the Petitioner: SRI K. R. K. V. PRASAD

**Counsel for the Respondents: SRI N. BHUJANGA RAO,
DEPUTY SOLICITOR GENERAL OF INDIA**

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH

AND

THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT PETITION No.30288 of 2025

ORDER:

Mr. K.R.K.V.Prasad, learned counsel for the petitioner.

Mr. N.Bhujanga Rao, learned Deputy Solicitor General of India, appears for the respondents.

2. Petitioner has assailed the interim order passed by the learned Central Administrative Tribunal, Hyderabad (hereinafter referred to as 'the learned Tribunal') in O.A.No.940 of 2025 dated 25.09.2025 whereby his prayer for stay of the transfer order dated 12.09.2025 and the relieving order dated 16.09.2025 has been rejected. The original application is pending.

3. Petitioner remained in suspension for about one and a half years in his earlier place of posting i.e., South Central Railway on account of his arrest in a CBI case with effect from 05.07.2024. Upon revocation of his suspension *vide* order dated 09.09.2205, the petitioner was transferred to West Central Railway. The CBI case is pending before learned Court

of the Special Judge for CBI Cases, Kurnool. The learned Tribunal refused to grant stay of the transfer also taking into note that the successor has already taken charge and any stay of the impugned order would amount to stay of the revocation of the suspension. Being aggrieved, petitioner has preferred this writ petition.

4. We have considered the submissions of learned counsel for the parties.

5. Petitioner has *inter alia* taken the grounds of his illness and also the difficulty in attending to the criminal case at the learned Court of the Special Judge for CBI Cases, Kurnool, from his transferred place in West Central Railway due to his aggravated health condition. Medical documents in the form of MRI and certificate dated 01.07.2025, etc., have been annexed in support of the contention.

6. On the part of the respondent-Railways, it is submitted that the transfer has been made in consonance with the Comprehensive Transfer Policy dated 31.08.2015 paragraph (xiii) thereof, which provides for transfer in administrative exigences. Since petitioner is facing a CBI Case concerning his

last place of posting in South Central Railway at Hyderabad, the competent authority has, upon revocation of his suspension, transferred him to West Central Railway in administrative exigency. Since his successor has also joined after his relieving on 16.09.2025, the learned Tribunal rightly refused to grant any stay of the interim order of transfer and relieving. The learned Tribunal is in seisin of the original application wherein the transfer of order is under challenge. The matter be left upon for the learned Tribunal to take a decision on the main grievance of the petitioner. Therefore, the writ petition may be dismissed.

7. On consideration of the rival submissions of the parties and the materials placed on record referred to hereinabove, we do not find any error in the impugned order refusing to stay the transfer and relieving of the petitioner dated 12.09.2025 and 16.09.2025 respectively, more so, for the reason that the petitioner has not only been relieved from his duties, but his successor has also joined and there is a criminal case pending within the jurisdiction of the South Central Railway relating to the petitioner's discharge of duties. Let it be made clear that the learned Tribunal would consider the original application

without being influenced by any observations made hereinabove.

8. The Writ Petition is, accordingly, dismissed. However, there shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

SD/-A. SRINIVASA REDDY
ASSISTANT REGISTRAR

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SECTION OFFICER

To

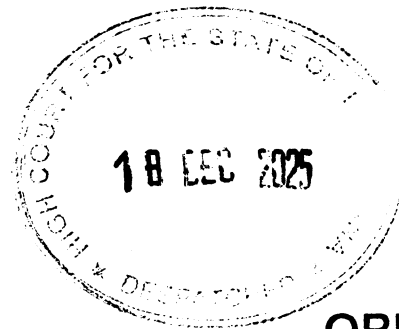
1. One CC to SRI K. R. K. V. PRASAD, Advocate [OPUC]
2. One CC to SRI N. BHUJANGA RAO, Deputy Solicitor General of India [OPUC]
3. Two CD Copies

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AAI

HIGH COURT

DATED:13/11/2025



ORDER

WP.No.30288 of 2025

**DISMISSING THE WRIT PETITION
WITHOUT COSTS**

⑤MT
4/12/25